

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 135
IA/125(AHM)2021
in
CP(IB) 332 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

SVM Cera Pvt Ltd
V/s
Gokul Ceramic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

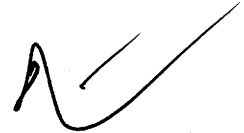
ORDER

IA No. 125 of 2021 is filed by the RP under Section 19(2) of IBC.

We heard learned counsel for the RP, he submitted that the application for passing the liquidation order has been filed. In view of this, the application becomes infructuous and stands disposed of.



**(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**